GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5348 ANSWERED ON:22.12.2000 Z GROUP COMPANIES SADASHIVRAO DADOBA MANDLIK

Will the Minister of FINANCE be pleased to state:

- (a) the name of company in `Z` Group;
- (b) whether the Bombay Stock Exchange has decided to delist suspend trading in large number of companies listed in 'Z' Group;
- (c) if so, the details thereof, Company-wise;
- (d) the action taken against the companies which have not been paying listing fees for several years; and
- (e) the steps taken to safeguard the interests of Shareholders?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (BALASAHEB VIKHE PATIL)

- (a) to (c): SEBI has intimated that there are 1486 companies which have been shifted to the `Z` Group. The companies listed on the Stock Exchange, Mumbai (BSE) which do not comply with therequirements of some of the clauses of the listing agreement, such as non-payment of listing fees, non-submission of annual reports, non-submission of quarterly results, entered into with the stock exchange, are shifted to the `Z` Group. BSE has intimated that it has not taken any decision regarding delisting/ suspension of trading in a large number of companies in the `Z` Group. However, decision of suspension is taken in problematic cases.
- (d) It has been intimated that BSE hassuspended trading in securities of 471 companies with effect from May 02, 2000 which have not paid listing fees for a continuous period of three years. The Exchange has also filed winding up petitions against 25 companies which have not paid the annual listing fees.
- (e) In respect of scrips put in `Z` Group,a caution message appears on the BSE onlinetrading screen (BOLT) so as to enable members of the exchange to take due care before executing trades in `Z` Group companies.